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Tamil Nadu Veterinary And Animal Sciences University (Amendment) Act, 2014

04 of 2014

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Tamil Nadu Veterinary And Animal Sciences University (Amendment) Act, 2014

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PREAMBLE

An Act further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:--

1. Received the Assent of the Governor of Tamil Nadu on February 26, 2014 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 46, page 7, dated February 26, 2014.

1. Short title and commencement :-

- (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 2014.
- (2) It shall come into force on such date as the State Government may, by Notification, appoint.

2. Amendment of Section 11:-

In Section 11 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (Tamil Nadu Act 42 of 1989),--

(1) to sub-section (1), the following Proviso shall be added, namely:--

"Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may

take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.";

(2) in sub-section (2), for the expression "one shall be nominated by the Board", the expression "one shall be nominated by the Government" shall be substituted.